

ITEM NO.108

COURT NO.7

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 324/2020

DR. BALRAM SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 146249/2023 - APPLICATION FOR PERMISSION
 IA No. 136950/2023 - INTERVENTION APPLICATION
 IA No. 131385/2023 - INTERVENTION/IMPLEADMENT
 IA No. 30602/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES

Date : 06-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
 HON'BLE MR. JUSTICE ARAVIND KUMAR

Amicus Curiae

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UPON hearing the counsel the Court made the following
O R D E R

The East Delhi Municipal Corporation [EDMC] is hereby made a party-respondent to these proceedings. Let the EDMC be represented by its Chief Executive Officer by whatever name he is called. Let notice be issued to the newly impleaded party-respondent forthwith, who shall file a reply to I.A.Nos. 127085, 127086 and 163036 of 2025 explaining as to why manual scavenging and hazardous cleaning is still going on with manual labour, exposing such workers to the risk of their lives and that too, without proper gear to these workers, as shown in the photographs attached to the application(s).

We are also constrained to observe that photographs have been shown to us that the manual scavenging and hazardous cleaning is being done at Gate F of this Court as well. Let the concerned Officer of the Public Work Department [PWD] file a reply to the above applications.

It is made clear that if the satisfactory reply is not received on the next date, we will have no option but to direct the registration of an FIR against such officer(s) who are exposing the workers to the risk of their lives.

Re-list the matter on 10.09.2025.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR